GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3396 ANSWERED ON:30.11.2010 CRIME AGAINST WOMEN

Badal Harsimrat Kaur;Bundela Shri Jeetendra Singh;Khaire Shri Chandrakant Bhaurao;Kumar Shri Kaushalendra;Majumdar Shri Prasanta Kumar;Rajaram Shri Wakchaure Bhausaheb;Rajesh Shri M. B.;Roy Shri Nripendra Nath;Sampath Shri Anirudhan;Singh Shri Radhey Mohan;Thakur Shri Anurag Singh;Tirkey Shri Manohar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several surveys conducted by the various Non-Governmental Organisations including 'Plan India' has revealed that women belonging to all walks of life feel insecure and a large number of them have been subjected to sexual harassment of one form or the other;
- (b) if so, the details thereof;
- (c) whether the Government has issued any advisory to the States on strengthening policing to prevent crimes against women;
- (d) if so, the details thereof along with the other steps taken by the Government in this regard;
- (e) whether such advisories have helped in stemming the rising number of crimes committed against women; and
- (f) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

- (a) to (b): NCRB has informed that it is not aware of any survey conducted by Non-Government Organizations like 'Plan India'.
- (c) to (f): Ministry of Home Affairs has sent detailed advisories dated 4th September, 2009 and 14th July,2010 to all State Governments/UT Administrations wherein they have been advised, inter-alia, to make comprehensive review of the effectiveness of the law enforcement machinery in tackling the problem of crime against women.

The advisory to combat crime against women, inter-alia, advise the States Governments/ Union Territory Administrations on gender sensitization of the police personnel, minimizing delays in investigations and improving the quality of investigations, setting up 'Crime against Women Cells' in districts where these do not exist, to set up Fast Track Courts and Family Courts, expeditious adjudication in rape and dowry related cases and appointment of Dowry Prohibition Officers under the Dowry Prohibition Act, 1961.

As per Seventh Schedule, 'Police and 'Public Order' are State's subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women and girls lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women and young girls. The Central Government has been constantly reviewing and strengthening the existing legislations. Amendments have recently been carried out in the Code of Criminal Procedure in 2005 and 2008 and the Indian Penal Code to strengthen the law for prevention of crime against women.